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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3945/2020 & CM APPLs. 21339/2020, 24261/2020**
DHRITIMAN RAY Petitioner

Through: Mr. Sarthak Maggon, Advocate.
Mr. Subham Jain, Applicant in person

versus

UNIVERSITY OF DELHI & ORS. Respondents

Through: Mr. Mohinder J. S. Rupal and Mr.
Hardik Rupal, Advocates for DU with
Professor D. S. Rawat, Dean
(Examinations).

Mr. Ankur Chibber, Mr. Anshuman
Mehrotra, Mr. Harsh Dhankar & Mr.
Nikunj Arora, Advocates for R-2.

Mr. Apoorv Kurup and Ms. Vartika
Mishra, Advocates for R-3.

Ms. Nidhi Raman, CGSC for UOI

Ms. Shefali Vohra, Advocate for R-4

Mr. Shlok Chandra, Ms. Mansie Jain
& Mr. Chandratanay Chaube,
Advocates for R-5.

Ms. Sunieta Ojha, Advocate for
Digilocker.

24 **WITH**
+ **W.P.(C) 4444/2020 & CM APPLs. 16012/2020, 16013/2020,**
16014/2020

DR. AKSHITA KHOSLA Petitioner

Through: Mr. Sarthak Maggon, Advocate.

versus

UNIVERSITY OF DELHI AND ORS Respondents

Through: Mr. Mohinder J. S. Rupal and Mr.
Hardik Rupal, Advocates for DU with
Professor D. S. Rawat, Dean
(Examinations).

Mr. Apoorv Kurup and Ms. Vartika Mishra, Advocates for R-3
Ms. Nidhi Raman, Advocate for R-4.
Mr. Shlok Chandra, Ms. Mansie Jain & Mr. Chandratanay Chaube, Advocates for R-5.

25 WITH
+ **W.P.(C) 4571/2020 & CM APPLs. 16511/2020, 16512/2020, 16513/2020**
DR. NAMAN BARECHA & ORS. Petitioners

Through: Mr. Sarthak Maggon, Advocate.

versus

UNIVERSITY OF DELHI & ORS. Respondents
Through: Mr. Mohinder J. S. Rupal and Mr. Hardik Rupal, Advocates for DU with Professor D. S. Rawat, Dean (Examinations).
Mr. Apoorv Kurup and Ms. Vartika Mishra, Advocates for R-3
Mr. Shlok Chandra, Ms. Mansie Jain & Mr. Chandratanay Chaube, Advocates for R-5.

AND

26
+ **W.P.(C) 4754/2020 & CM APPLs. 17158/2020, 17159/2020**
DR MILI ROHILLA & ORS. Petitioners

Through: Mr. Sarthak Maggon, Advocate.

versus

UNIVERSITY OF DELHI & ORS. Respondents
Through: Mr. Mohinder J. S. Rupal and Mr. Hardik Rupal, Advocates for DU with Professor D. S. Rawat, Dean (Examinations).
Ms. Sunieta Ojha, Advocate for Digilocker.

CORAM:
JUSTICE PRATHIBA M. SINGH
ORDER
% 20.10.2020

1. This hearing has been done by video conferencing.
2. The University of Delhi (*hereinafter*, "DU") has filed an affidavit giving the current status, as per which the following has been reported:
 - i) Paper degrees of all students, who graduated prior to 2017, have been printed and given to the respective colleges for distribution to the students;
 - ii) That insofar as subsequent years, i.e., 2017 onwards, are concerned, further paper degrees of approximately 10,550 students have been received from the vendor;
 - iii) Data relating to mark sheets of 57,496 students, who passed out in 2017, have been sent to Digilocker, and an endeavour has been made to further transmit the data to Digilocker;
 - iv) Digital degrees for under-graduate/post-graduate students of 2017 have been issued to 5579 students, and this would be followed by the students of the 2018-19 batch;

Further the affidavit states that insofar as digital degrees are concerned, the competent authority, according to the DU, has decided to charge Rs.750/- for issuance of digital degrees. However, Professor D.S. Rawat, (Dean) Examinations of DU, instructing Mr. Mohinder Rupal, ld. counsel, submit that for printed degrees, no charges would be collected.

3. Insofar as charges are concerned, this Court has not examined the issue

at this moment. Hence the question as to the legality and validity of any charges which the DU wishes to collect from students, is left open. Ld. Counsel for the Petitioner wishes to file an affidavit in this regard. Permission granted. If DU wishes to place on record, any justification for collection of these charges, the same may be placed by means of an affidavit before the next date.

4. Mr. Sarthak Maggon, Id. counsel, submits that one of the candidates, Ms. Ramita Iyer, who had intervened on the last occasion, has received her digital degree certificate, however, there is some mismatch in the signatures on the said certificate. Professor Rawat assures this Court that if the candidate writes to him, any discrepancy would be immediately resolved. Mr. Maggon, on the other hand, submits that an e-mail has already been sent in respect of the same. Upon the said submission, Professor Rawat assures this court that the student's grievance would be redressed within five working days.

5. On the next date of hearing, DU shall inform this Court as to the time by which, paper degrees will be issued to the Petitioners in these matters. Further, Mr. Rupal, Id. counsel, is directed to place on record the final order of the Division Bench in *WP(C) 3199/2020*, titled *Prateek Sharma and Anr. v. Union of India*, before the next date of hearing.

6. List on 14th December 2020.

PRATHIBA M. SINGH, J

OCTOBER 20, 2020

Rahul/AS